**SHRI K.** P. UNNIKRISHNAN; I think, T have answered the question and within the limitations of the tJnion -Government, I have tried tiexplain to the hon Nf ember, which which will be a distinguished Chief Minister of a State and who, knows the the theorem of the Union and the States.

SHRI RAM JETHMALANI: Sir, 1 only wanted to ask the hou. Minister whether in the fiSe-s which exist about this project, any action has been taken against the erring contractor because the last post-ponement, according to the hon. Minister's answer, has been due to poor performance by the contractors. If that is so, do the files indicate that some action has been taken either by way of penalising the contractor or by changing the contractor? That is the question.

SHRI K. P. UNNIKRISHNAN: Sir, the contract was rescinded and a new contract was aho found. The name cf the present contractor is M/S Simplex Concrete Piles Limited.

SHRI RAOOF VALIULLAH:
Sir, in the construction of big
projects, bridges, power stations, an
agency is fixed. For instance, the
National Highway Construction
Corporation is one of the agencies
for 'building the National Highways.
I would like'to know whether the
Government is considering the formation of a Bridge Construction
Corporation or whether the bridges
on the National Highways will be
handed over to the National Highway Construction Corporation so
that this kind of lajpses of cost
escalation and time escalation do not
arise. Will the Government consider
th\*t?

. SHJUK...P. UNNIKRISHNAN: Sir, 1 think, the hon. Member labours under the illusion that this is under the 'National Highways.

It is not se. As far the suggestion that he has made, well, we can dicuss if but I cannot expiain the same without a separate notice.

to Questions

'SHSU "SANTOSH BAGRODIA": Sir, the Trans-Yamuna cc lonies and towns are expanding nrery fast. In 3»ew af tfftis, i#Haft are the bridges what are the bridges which are under construction and what are the bridges which are pronosed to be constructed over Yamuna? I would also like to know from the hon. 'Minister does the Government have plan-to expand the ISBT *or* build a similar complex in any other partof the capital to ccpe wrfh the vast increase of interstate bus traffic?

SHRI K. P. UNNIKRISHNAN: There is ^another question coming up.

MR. CHAIRMAN: He wants to know about any oilier bridge beinge'onstructed over Yamuna. Are you building any other bridge on Yamuna?

SHRI K. P. UNNIKRISHNAN; No. Sir.

Pakistan Senate's resolution on withdrawl of Indian Troops from Siachin and demanding plebiscite in Jammu and Kashmir

- \*42. SHR1KRISHNA KUMAR BIRLA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether Government are aware of theresolution:passed by the Pakistan Senate sometime back demanding immediate withdrawal of the Indian troops from Siachin tnd reiterating Its stand on plebiscite in Jammu and Kashmir;
- (b) w-hetherGovernment of India have taken up this matter with the Government of Pakistan; and
  - (c) of Pakistan; and

(c) if so, what is the respones

ceived and what is the reaction

Government there to stating

these developments are likely to ref-

lect on the ongoing talks on Siachin

issue and for normalisation of bilateral relations between the two

countries?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. KL

GUJRAL): (a) Yes, Sir.

(b) and (c) Government issued

an official statement clarifying

the resolution was not in conformity

with the letter and spirit of the Simla Agreement and with the efforts

India and Pakistan have been making

to normalise bilateral relations.

SHRI KRISHNA KUMAR BIRLA: Sir, there has not been on ce

instance of India interefering in the

internal affairs of Pakistan and yet i Pakistan constantty continues to provoke India. It was expected that after President Zia when democracy was restored in Pakistan, things would improve. These hopes have cussions in the Pakistani Senate, a reference was made to minorities in India. The Government of India is doing everything possible to maintain communal harmony in the country. Sir, tha reference is a blatant interference in the internal affairs of our country and it is not conducive to mutual friendship and respect. The matter requires to be taken up strongly by the Government of India. I would like to ask what action Government of India is proposing to take.

SHRI I. K. GUJRAL: Sir, the resolution was definitely intervention

in India's internal affairs. A spokesmen of ths Government of India—I am talking of the Government of India then—had made a statement; saving that India did not view this favourably because--I would read on"....... the resolution passed by the Pakistan Sanate on Monday the 18th September last year has come

been belied. Frankly speaking, Sir, the answer of thehon. Minister is rather disappointing. Is an official statement adequate or is something more required to ba done? My first question is: Is the Government of India contemplating to have a high-level dialogue with Pakistan to emphasize that the Simla

Agreement has to be followed in letter and spirit so that the two neighbours eould live in a peaceful manner?

SHRI I. E. GUJRAL: Sir, my hon.

friend would recall, over the

ever since 1971, the Government of India has been emphasizing time

and again that adheraence to the spirit and letter of the Simla Agree-

ment would help in building good cooperative bilateral relationship.

the recently exchanged letters between

the Prime Minister of Pakistan and

the Prime Minister of India, this has

been reiterated by the Prime Minister of India.

SHRI KRISHNA KUMAR BIRLA: Sir, regarding the second supplemetary, recently, during

to our notice. It is clear this resolution which speaks of Kashmir and

Siahen is not in keeping with ths letter and spirit of Simla Agreement. It does not conform to ths efforts that had been exerted by us and also by the Pakistan Government

for normalising our mutual

in the interests of the people of the two countries and of the peace and stability of South Asia. The resolution makes references also to tha rights of minorities in India. Pakistan has no *locus standi* in this matter. Nor has any other country. Such references have to

## be

constructed as interference in our internal affair. "Ths presnt Government of India sticks to this formulation. युद्ध नीतिक सिद्धांत के प्रमुख अंतर तथा बड़े पेमाने पर आक्रमण करने की यल सेना क्षमता के परीक्षण के रूप में की गई है? पाकिस्तान के थल सेनाध्यक्ष के इस बयान के प्रति सरकार की क्या प्रतिक्रिया है कि भारत के साथ यदि कोई युद्ध होगा, तो वह भारत की भूमि पर होगा? इस अभ्यास का भारत के सुरक्षात्मक वातावरण पर क्या प्रभाव पड़ेगा? क्या उसकी कोई समीक्षा की गई है अथवा कोई सर्व करवाया गया, तथा सरकार पर इसकी क्या प्रतिक्रिया है और क्या कदम उठाये जा रहे हैं या अब तक उठाये गये हैं——मैं माननीय मंत्री जी से जानना चाहती हैं?

SHRI I. K. GUJRAL: The Government has taken due notice of the recently held exercises in Pakistan. Well, it is part of the normal defence practices in various countries. As a matter of fact, the statement that has been made whether and where the war will take place does not say war with whom. Therefore, so far as we are concerned, we are very confident about our strength and capacity to look after ourselves. Therefore, these statements do not really affect us. India's policy continues to be that we would like to have very friendly relations with Pakistan.

श्रीमती बीणा वर्मा: देखिये, भारत की भिम पर अगर कोई युद्ध लड़ा गया तो वह भारत के अगेंस्ट होगा, भारत की भूमिके लिये होगा। क्या भारत की भूमि पर लड़ा गया युद्ध किसी और के लिये होगा?

श्री इन्द्र कुमार गुजराल: भारत की सुरक्षा करने की हममें हिम्मत भी है, उत्साह भी है, केपेसिटी भी है। इसलिये भारत की भूमि को कोई खतरा नहीं है।

SHRI SUBRAMANIAN SW-AMY: Sir, the Minister and the Government have taken the exercises by Pakistan rather lightly. In fact, it may fit in with the Government's new policy that we have seen developing since

the Minister's statements on Panama and others. I think he should not take the matter so lightly. I would like to know whether it is a fact that the Governmentof Benazir Bhutto is despatching a senior official to India. I o u/ dalso like to know from the Government whether they intend to tke up not only these threatening noises that are coming from across Pakistan but also the fact that the JKLF Head is based in Islamabad and everybody he is giving a running commentary on what should be done in Kashmir.

SHRI I. K. GUJRAL: So far as the exercise is concerned, it is not a question of taking it lightly or less then seriously. We were vigilant all the time. The exercise has ended. Therefore, there is no use of talking or postmorteming it in the political terminology. So far as the JKLF is concerned, we have taken up this matter very seriously. A few days ago, the Pakistan's diplomats here were called to the Ministry and given a demarche on this issue.

SHRI SUBRAMANIAN SWA-MY: Sir, I had asked whether the Go ver nment of Benazir Bhutto is despatching some senior official to Delhi or not. He has not answered that.

SHRI I. K. GUJRAL: So far as I know, yes, he is coming.

SHRI SHABIR AHMAD SA-LARIA: I would like to ask the hon. Minister to state whether as a result of talks with the Government of Benazir Bhutto it was agreed at Islamabad that the position as it obtained at the time of the Simla Agreement with regard to the Siachin Glacier will be maintained. Is that a fact? If that is a fact, as according to reports it transpires to be so, does it mean withdrawal of our forces to any position other than that which they are presently occupying. '.

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SHRI I. K. GUJRAL: Yes, Sir. The talks had taken place about Siachin and since then the Defence Secretaries have met. In the June 1986 meeting between the two Secretaries, it was decided that the two sides would work towards a comprehensive settlement based on redeployment of forces to reduce the chances of conflict, avoidance of the use of force and determination of the future positions on the ground so as to conform to the Simla Agreement and, to ensure durable peace in the Siachin area. The Army authorities of both the sides will determine those positions.

SHRI SHABIR AHMAD SA-LARIA: Sir, I had asked whether this redeployment means withdrawal of Indian forces from any forward position. Let the House know the true position.

SHRI I. K. GUJRAL: It may be too early for me to say that. I think the Army Generals and Army officials would sort it out.

SHRI SUKOMAL SEN: The hon. Minister referred to the Simla Agreement. In fact, when the Benazir Government came into power, she also said that her policy towards India will be based on the Simla Agreement. Afterwards, this Resolution was passed in the Pakistan Seriate. Pakistan also raised this Kashmir issue in the United Nations. The way they are nurturing the terrorists from Kashmir, it appears that the Government of Benazir Bhutto is shifting from her earlier stand and is trying a more aggressive stand towards India. The hon. Minister has said that they have issued a statement from the Foreign Ministry and that they have also called their diplomats and talked to them in our Foreign Ministry. Is it sufficient? Or will our Ministry take up the matter with Pakistan at the Foreign Ministers' level so that before the issue becomes more serious and assumes serious dimensions, we talk

at the level of Foreign Minister to ease the situation?

SHRI I. K. GUJRAL: Sir, it has been the endeavour of the Government of India to have a very friendly relationship with Pakistan. So far as the policy of this Government is concerned, it is not to flinch from the pursuit of the long-term objective of living with Pakistan as a friendly neighbour for we know that in this lie the interests of the people of the two countries and the stability and the progress of our entire region. It is our hope and expectation that we would have the active and willing support of the Government of Pakistan for the success of this endeavour. With this objective in mind, we will talk to anybody who comes here or anybody who goes from here.

SHRI B. SATYANARAYAN REDDY: Sir, in spite of making clarifications from the Government of India that every dispute including the Jammu and Kashmir issue will be settled according to the Simla Agreement, Pakistan is persistently pleading for the plebiscite not only in their Senate, but also in the United Nations Organization. Repeatedly they are doing it and, recently, a representative of ths occupied area of Jammu Kashmir had been to the USA and he is lobbying with the membsrs of the American Senate and Congress that the issue of plebiscite should be brought into the United Nations Organization on the plea that this has been adopted in a resolution in the United Nations in the past. I would like to know from the Minister what exactly the pos'tion the Government of India has taken in this regard so far as the plebisicite issue is concerned and why Pakistan is repeatedly persisting in this effort on the plebisite issue. I would also like to know whether the Government of India has made it very clear to Pakistan that there is no question of any plebiscite and the

only question that remains is that the occupied area of Jammu and Kashmir which should be handed over to India and that is the only question that is existing between the two Governments to be settled. I would like to know from the Minister whether the Government has made that position clear to Pakistan.

MR. CHAIRMAN: You have stated the Govern ments position very clearly.

SHRI I. K. GUJRAL: Sir, regarding Siachin, the Prime Minister's two discussions with the Prime Minister, Mrs. Bhutto, on Siachen did come in and the Prime Minister of India stated the position very categorically and very clearly. It is only a question of avoiding conflicts. Therefore, we wil! try to pursue that.

MR. CHAIRMAN: Question No. 43. Question No. 44. Mrs. Chakravarty.

\* 43. [(The questioner (Shri D. B. Chandre Gowda) was absent. For answer vide col. 33 infra]

## Restricted area permit in North East Region

- \*44. SHRIMATI BIJOYA CHA-KRAVARTY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whethe it is a fact that the Restricted Area Permit is still in force in the North East region;
- (b) if so, whether this has hindered the development of tourism in that region; and
- (c) whether Government propose to withdraw Restricted Area Permit from North East region?

## THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHA-MMAD SAYEED): (a) Yes, Sir.

- (b) No, Sir. Certain areas of tourist interest have been opened up and foreigners can visit these areas after obtaining permits which are being issued liberally.
- (c) Government of India reviews the situation from time to time.

SHRIMATI BIJOYA CHAK-RAVARTY: It is known to all that Assam is full of scenenic beauties and worth-seeing birds and animals in its national parks. It is unfortunate that while foreigners come and silently settle in Assam, foreign tourists; are not allowed to visit Assam. Foreign tourists are not allowed to visit Assam because of the restrictions and this has really caused a serious setback to the economy of Assam. This has also kindred the overall development of tourism in Assam. Many important personalities invited by the different Universities of Assam have been refused permission because of the system of Restricted Area Prmit and this has happened last year, in the year 1988, and some important agricultural scientists have been lefused permission. They were invited by the Agricultural University of Assam. At the same time, foreign tourists can visit the most sensitive areas like some parts of Jammu and Kashmir including Lpdakh and also Darjeelng. Therefore, I want to know from the honourable Minister why Assam has been singled out in this respect and why this Restricted Area Permit system is being imposed in Assam.

SHRI MUFTI MOHAMMAD SAYEED: 'Sir, as far as Indian tourists ar. concerned, there is no restriction. But the Government of India considers that in Assam and other parts of the conditions are not quite normal Therefore, any foreign tourist who